NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 199/397-398/NCLT/AHM/2016 C.P. No. 198/397-398/NCLT/AHM/2007

Coram: HON'BLE MR. BIKKI RAVEENDRA BABU MEMBER (JUDICIAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017

Name of the Company:

Jagran Prakashan Ltd.

V/s.

Jagran Publication Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. MR. DHRUV DEWAN	Advocate	Petitioner	Mar
	Advocate		My
2. MR. NIRAG PATHAK 3. MR. KOSTUBU DEVMANI	Advocate	N	Assure
4. Mr. Saurabh Soparkar, Seni Advocabe with Mr. Sande Singhi & Ms. Pobuam Me	QD	Respondent No.5	Jouran
for Singhi W. Mc Goisina AMUJ	Advoct	lethioner	ang .
6 Krishna Malian	Shake Adda ORDER	ARRIVET 3	10. M. Sunga

Learned Advocate Mr. Dhruv Dewan with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Kostubh Devnani Learned Advocate Ms. Grishma Ahuja present for Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Sandeep Singhi with Learned Advocate Ms. Poonam Mathur present for Respondent no. 5. Learned Advocate Mr. Krishna Mohan Shukla present for Respondents no. 3 and 6.

The learned Counsels appearing for petitioners and Respondents no. 3 and 6 stated that the interim applications filed by them became infructuous and they are ready to argue the main petition The counsels on record agreed to file written arguments before 03.07.2017. Learned Counsel appearing for Respondent no. 5 also stated that he will also file written arguments before 03.07.2017.

Written arguments shall be exchanged among the counsels on record before 03.07.2017. For oral submissions by all the counsels on 10.07.2017 and 11.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of April, 2017.